



2026:AHC:28242-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 29219 of 2025

Rajesh Kumar

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Manvendra Kumar, Rahul Mishra
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.
2. At the very outset, learned counsel for the petitioners has made a statement at Bar that petitioner has already been arrested and as such, he does not intends to press this writ petition and seeks to withdraw it.
3. Learned AGA for the State has no objection to the aforesaid prayer.
4. In view of the above, this writ petition is **dismissed** as having been rendered as infructuous.

February 9, 2026
VKG

(Achal Sachdev,J.) (Rajiv Gupta,J.)